

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIJ AGRO-EXPORTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	VIJ AGRO-EXPORTS PRIVATE LIMITED
2.	Date of Incorporation of the corporate debtor	24.03.1999
3.	Authority under which the Corporate Debtor is incorporated / registered	Registrar of Companies, Chandigarh under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	U15312PB1999PTC022384
5.	Address of the registered office and principal office (if any) of corporate debtor	<u>REGD. OFFICE:</u> Village. Bahadurwala Mallanwala Road Ferozepur PB-152002
6.	Insolvency Commencement Date in respect of corporate debtor	16.06.2021
7.	Estimated date of closure of insolvency resolution process	12.12.2021 (180 th day from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajender Kumar Jain IBBI/IPA-001/IP-P00543/2017-2018/10968
9.	Address and e-mail of the interim resolution professional, as registered with the Board	House No.3698/1 , First Floor , Sector 46-C , Chandigarh-160047 E-mail id: _amicusthe@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 1st Floor, NAC, Manimajra, Chandigarh-160101 E-mail: VIJAGROEXPORTSCIRP@GMAIL.COM Mobile No.- +91-73411-05243
11.	Last date for submission of claims	02.07.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) – NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1.NA 2.NA 3.NA

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Not Applicable
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Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh has ordered the commencement of the Corporate Insolvency Resolution Process of the **Vij Agro-Exports Private Limited** on 16.06.2021.

The Creditors of **Vij Agro-Exports Private Limited** are hereby called upon to submit their claims with proof on or before 02nd July, 2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The **Financial Creditors** shall submit their claims with proof by **Electronic means only**. All other Creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note-1

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by a workmen and employee

Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.



Date: 18.06.2021
Place: Chandigarh

Rajender Kumar Jain
(Reg. No IBBI/IPA-001/IP-P00543/2017-2018/10968)
Interim Resolution Professional in the matter of
Vij Agro-Exports Private Limited